BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 485/2024

IN THE MATTER OF:

DR. AJAY KUMAR & ORS. ……APPLICANT(s)

VERSUS

UNION OF INDIA & OTHERS ……..RESPONDENT(s)

INDEX

S.No.	PARTICULARS	PAGE NO.
1.	REPLY ON BEHALF OF RESPONDENT NO. 3 IN COMPLIANCE OF THE ORDER DT. 06.11.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL	
	ANNEXURES	
2.	COPY OF THE LETTER DT. 25.10.2024 ATTACHED HEREWITH AS ANNEXURE A-1	
3.	COPY OF THE REPORT DT. 29.01.2025 ATTACHED HEREWITH AS ANNEXURE A-2	
4.	COPY OF THE LETTER DT. 25.02.2025 ATTACHED HEREWITH AS ANNEXURE A-3	

THROUGH COUNSEL

BHANWAR PAL SINGH JADON

STANDING COUNSEL FOR STATE OF U.P.

EMAIL- bhanwar09jadon@gmail.com

DATE: 26.02.2025

PLACE: Jhansi

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 485/2024

IN THE MATTER OF:

DR. AJAY KUMAR & Ors. .....**APPLICANT(s)**

VERSUS

UNION OF INDIA & OTHERS .....**RESPONDENT(s)**

REPLY ON BEHALF OF RESPONDENT NO. 3 IN COMPLIANCE OF THE ORDER DT. 06.11.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL

I, J. B. Shende aged about 34 years S/o B. M. Shende R/o Gadchiroli, Maharashtra ....., presently posted as Divisional Forest Officer, Jhansi, do hereby solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present reply.

2. That I state that the contents of the reply have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed thereform.

NOTARY
Jugal Kishor Tripathi
H.Q. JHANSI (U.P.)
Regd. No.-47 (29) 14
GOVT. OF U.P. (INDIA)

3. That, in the present matter, the Applicant has made an allegation about illegal cutting of hundreds of trees in the proposed Prakhandiya park and illegal construction of nursing home, pathology, commercial medical stores and residential constructions therein.

4. That the above captioned matter was last listed for hearing on 06.11.2024, wherein the Hon'ble Tribunal directed as under:

"2. Learned Counsel appearing for Respondents No. 2, 3 and 5 to 10 seek four weeks' time to file the reply. It will be open to the other respondents also to file their response within the same period."

5. That it is pertinent to state that a letter dt. 25.10.2024 was written from the office of the Regional Forest Officer, Jhansi to the Deponent. That the said letter states that the investigation of the said site was conducted on 25.10.2024 by Shri Pradyumna Singh Bhadauria, Forester, Forest Department, Jhansi. The findings of the investigation are as follows:

- That the said land is under the jurisdiction of the Municipal Corporation, Jhansi. As per the official records of the Forest Department, the land is not classified as forest land.
- No department or institution has obtained permission from the Forest Department for tree felling at the said site.
- Tree felling has been found at the said site, and appropriate departmental action has been taken.

A Copy of the letter dt. 25.10.2024 has been attached herewith as **ANNEXURE A-1.**

6. That furthermore, a report dt. 29.01.2025 was provided from the Office of the Regional Forest Officer, Jhansi to the Deputy Divisional Forest Officer, Jhansi. That the said report details the investigation conducted on

OF NOTARY
Jugal Kishor Tripathi
H.Q. JHANSI (U.P.)
Regd. No.-47 (29) 14
GOVT. OF U.P. (INDIA)

25.10.2024 upon the illegal tree felling near Medical College Pahariya, along Karguwan Ji unpaved road. That a Revza tree with a girth of 0.58 meters and valued at 97 units was found felled at the said site. The felled wood has been collected and stored at the Commissioner's Nursery by the concerned officials. That subsequently, an H-2 Case No. 24/2024-25 has been registered by the Beat In-Charge Shri Manoj Srivastava, Forest Guard, under the provisions of the Uttar Pradesh Tree Protection Act, 1976 on the same day. That the accused in the said case is unidentified and investigation is going on under the supervision of Shri Pradyuman Singh Bhadauria, Forester, Forest Department, Jhansi.

A Copy of the report dt. 29.01.2025 is attached herewith as **ANNEXURE A-2.**

7. That a letter dt. 25.02.2025 has been written by the Deponent to the Additional Municipal Commissioner, Municipal Corporation, Jhansi. That vide the said letter it has been requested to the Municipal Corporation to provide a clear report on this matter, else, necessary actions will be taken by the Forest Department against the Municipal Corporation under the provisions of the Uttar Pradesh Tree Protection Act, 1976.

   A Copy of the Letter dt. 25.02.2025 has been attached herewith as **ANNEXURE A-3.**

8. Hence, the present reply is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

NOTARY
Jugal Kishor Tripathi
H.Q. JHANSI (U.P.)
Regd. No.-47 (29) 14
GOVT. OF U.P. (INDIA)

DEPONENT

प्रभागीय वनाधिकारी
झाँसी वन प्रभाग-झाँसी

VERIFICATION

Verified at Jhansi on this 26th day of February, 2025, that the contents of the above affidavit from paragraphs 1 to 8 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

प्रभागीय वनाधिकारी
झाँसी वन प्रभाग झाँसी

NOTARY
Jugal Kishor Tripathi
H.Q. JHANSI (U.P.)
Regd. No.-47 (29) 14
GOVT. OF U.P. (INDIA)

Certified that the foregoing statement was
before me this day at
by Shri/Smt./Kn. J.B. Chamola (DFO JHANSI)
to whom the contents of this affidavit have
been read over and explained and who is
identified by Shri
Received the Legal Fees Rs. 35.00

Jugal Kishore Tripathi
Notary Advocate
Notary Jhansi District

11/61/2025
26.2.2025

ANNEXURE A-1

कार्यालय क्षेत्रीय वन अधिकारी, झांसी

पत्रांक– 230 /10–1, दिनांक, झांसी, अक्टूबर, 25, 2024

सेवा में,

प्रभागीय वनाधिकारी,
झांसी वन प्रभाग, झांसी।

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–485/2024 पारित आदेश दिनांक 30.07.2024 के सम्बन्ध में।

संदर्भः– आपका पत्रांक–923/10–1, दिनांक 09.09.2024।

महोदय,

उपरोक्त विषयक संदर्भित पत्र के अनुपालन में अवगत कराना हैं कि उक्त प्रकरण की जांच श्री प्रद्युम्न सिंह भदौरिया, वनदरोगा से करायी गयी। जांच अनुसार आख्या निम्नवत् हैः–

1–पत्र में उल्लिखित जमीन झांसी जिले के अन्तर्गत आती है। उक्त प्रकरण नगर–निगम, झांसी के परिक्षेत्र में आता है। विभागीय अभिलेखानुसार उक्त जमीन वन भूमि नहीं हैं।

2–किसी भी विभाग/संस्था के द्वारा पत्र में उल्लिखित स्थलों से सम्बन्धित वृक्ष पातन हेतु अनुमति वन विभाग से प्राप्त नहीं की गयी है।

3–पत्र में उल्लिखित स्थल पर वृक्ष का पातन पाया गया, जिस पर विभागीय कार्यवाही की गयी हैं।

अतः रिपोर्ट सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक–वन दरोगा की जांच आख्या की छायाप्रति।

भवदीय

क्षेत्रीय वन अधिकारी
झांसी

पृष्ठांकन संख्या /अ/समदिनांक

प्रतिलिपि उप प्रभागीय वनाधिकारी, झांसी को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय वन अधिकारी
झांसी

महोदय,
क्षे0व0अ0 झाँसी की आख्या मूल में संस्तुति सहित अग्रसारित।

IGRS Letter TC

ANNEXURE A-2

कार्यालय क्षेत्रीय वनाधिकारी, झांसी

पत्रांक– 397 / 10-1 दिनांक, झांसी 29.1 , ,2025

सेवा में,

उप प्रभागीय वनाधिकारी,
झांसी।

विषय– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा 485/2024 अजय कुमार व अन्य वनाम यूनियन ऑफ इंण्डिया व अन्य में पारित आदेश दिनांक 30.07.2024 के सम्बन्ध में।

संदर्भ– आपके कार्यालय का पत्रांक 406/10–1 दि0 26.11.2024

महोदय,

उपरोक्त विषयांकित सन्दर्भित पत्र के क्रम में बांछित आख्या निम्न प्रकार से प्रेषित है।

क्रं0 सं0	केस सं0	स्थल	पातन लकड़ी की प्रजाति	वृक्ष सं0	वृक्ष की गोलाई	मूल्य	वृक्षों की स्थिति	अभियुक्ति
1	24/24–25	मेडिकल कॉलेज पहाड़िया के सामने करगुवां जी कच्ची सड़क के किनारे	रेंवजा	1	0.58 मी0	97	लकड़ी उठवाकर आयुक्त परिसर पौधशाला में रखवायी गयी।	दिनांक 25.10.2024 को बीट प्रभारी श्री मनोज श्रीवास, वनरक्षक द्वारा उक्त केस सं0–24/ 2024–25 इजरा किया गया, अभियुक्त अज्ञात है। प्रकरण की जांच सेक्शन अधिकारी श्री प्रद्युम्न सिंह भदौरिया, वनदरोगा द्वारा की जा रही है।

अतः रिपोर्ट श्रीमान् जी की सेवा में सूचनार्थ प्रेषित है।

संलग्नक–उपरोक्तानुसार।

भवदीय

क्षेत्रीय वनाधिकारी
झांसी

पृष्ठांकन संख्या /सम दिनांक।

प्रतिलिपि– प्रभागीय वनाधिकारी झांसी को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

कार्यालय उप प्रभागीय वनाधिकारी, झांसी
पत्रांक 638 / 10-1 / दिनांक- 6/02/25

क्षेत्रीय वनाधिकारी
झांसी

क्षे0व0अ0 ..... की आख्या मूल में संस्तुति सहित अग्रसारित।

Letter

ANNEXURE A-3

कार्यालय प्रभागीय वनाधिकारी, झांसी वन प्रभाग, झांसी

पत्रांक 3179 /10–1, दिनांक, झांसी, 25/2/2025

सेवा में,

अपर नगर आयुक्त,
झांसी नगर–निगम, झांसी।

विषयः– एच–2 केस संख्या–24/2024–25 के सम्बन्ध में।

महोदय,

अवगत कराना हैं कि दिनांक 25.10.2024 को मेडिकल कॉलेज पहाड़िया के अवैध कटान की सूचना प्राप्त हुई। मौका स्थल के निरीक्षणोंपरान्त क्षेत्रीय वन अधिकारी, झांसी द्वारा अवगत कराया है कि मेडिकल कॉलेज पहाड़िया के सामने करगुवां जी कच्ची सड़क के किनारे 01 वृक्ष रेंवजा, जिसकी गोलाई 58 से0मी0 है, का कटान पाया। उक्त वृक्ष के कटान हेतु वन विभाग द्वारा कोई अनुमति निर्गत नहीं की गयी है। प्रश्नगत प्रकरण में बिना समक्ष स्तर से अनुमति प्राप्त किये वृक्ष का अवैध कटान पाये जाने पर उ0प्र0 वृक्ष संरक्षण अधिनियम 1976 के प्राविधानों के अन्तर्गत वन अपराध पंजीकृत करते हुए एच–2 केस संख्या–24/2024–25 इजरा किया गया।

अतः आपसे अनुरोध है कि प्रश्नगत प्रकरण में अपनी आख्या स्पष्ट करें, अन्यथा उ0प्र0 वृक्ष संरक्षण अधिनियम 1976 के प्राविधानों के अन्तर्गत विभागीय कार्यवाही अमल में लाई जायेगी।

(जे0बी0 शेंडे)
प्रभागीय वनाधिकारी
झांसी वन प्रभाग, झांसी

पृष्ठांकन संख्या 3179 /अ/समदिनांक

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1–उप प्रभागीय वनाधिकारी, झांसी।
2–क्षेत्रीय वन अधिकारी, झांसी।

(जे0बी0 शेंडे)
प्रभागीय वनाधिकारी
झांसी वन प्रभाग, झांसी

Scanned with OKEN Scanner